

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 58

CA 262/2024 CA 271/2024 in CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **03.10.2024**

NAME OF THE PARTIES: **UNION OF INDIA V/s INFRASTRUCTURE**
LEASING AND FINANCIAL SERVICES
LTD. & ORS.

Section 241-242 of the Companies Act, 2013 and Rule 11

ORDER

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- 1) Mr. Janak Dwarkadas, Ld. Sr. Counsel for Applicants and Ms. Nihareeka Aggarwal, Ld. Counsel for Respondents are present.
- 2) Ld. Counsel for the Respondents submits that they have filed an Application seeking impleadment of the Union of India, however, the said Application is not listed on Board today as the same is under Scrutiny and has not yet been numbered by the Registry, thus, seeks for adjournment. Ld. Sr. Counsel for the Applicant objects to the impleadment of the Union of India contending that the Union of India has already granted their approval.
- 3) We note that this Bench earlier also directed the Registry to number the said Application. In that view of the matter, at request, stand over to 18.10.2024, for further consideration and hearing.

- 4) Registry is hereby directed to number the Application which is on Diary Number 2709138085832/2024, and list the same on Board on 18.10.2024, for further consideration and hearing.
- 5) Applicant shall be at liberty to renew the Demand Draft which is expiring on 10.10.2024. Interim Order, if any, as stated to be in force shall remain in force, till the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**